

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1940 of 2011

(Arising out of Order-in-Appeal No. 282/2011 dated 31/03/2011 passed
by the Commissioner of Central Excise, Bangalore)

**Quantum Consumer Solutions Pvt.
Ltd.**

#720/A8, First Floor, 9th Cross, 11th Main
HAL 2nd Stage, Indiranagar,
Bangalore – 560 008
Karnataka

Appellant(s)

VERSUS

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor,
TTMC Building,
Above BMTC Bus Stand, Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 1st floor
(Above Corp. Bank) 26th Main,
4th T Block, Jayanagar,
Bangalore – 560 041
Karnataka

For the Appellant

Mr. Nagendrababu Byahatti, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20675 / 2020

Date of Hearing: 25/09/2020

Date of Decision: 25/09/2020

Per : Bench

Learned CA for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **25/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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